

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 635 of 2020

IN THE MATTER OF:

Bank of Baroda

...Appellant

Versus

Sri Munisuvrata Agri International Ltd. & Anr.

...Respondents

Present:

For Appellant: Mr. Pankaj Vivek, Advocate.

For Respondents: Mr. Soumya Dutta, Advocate for R-2. Caveator.

ORDER
(Through Virtual Mode)

29.07.2020: The issue raised in this appeal is that pursuant to declaration of debt of Corporate Debtor as NPA, default is clearly established and it was unwarranted on the part of the Adjudicating Authority (National Company Law Tribunal), Kolkata Bench, Kolkata to entertain the plea raised by the Intervenor regarding revision of credit facility and scuttling of the Corporate Insolvency Resolution Process.

Issue notice upon Respondents. Mr. Soumya Dutta, Advocate waived and accepted notice on behalf of Respondent No.2/ Caveator. Caveat is discharged. No notice need to be issued on Respondent No.2. Learned counsel for the Appellant to provide complete set of appeal paper book to learned counsel for Respondent No. 2.

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Let notice be issued upon Respondent No. 1. Appellant to provide mobile Nos./e-mail address of the Respondent No. 1. Notice be issued through e-mail or any other available mode. Requisites along with process fee be filed within three days.

List the appeal 'for admission (after notice)' on **7th September, 2020**.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Jarat Kumar Jain]
Member (Judicial)**

**[Dr. Alok Srivastava]
Member (Technical)**

am/gc